

by the Project Authorities becomes available,

(c) and (d). Do not arise.

(e) Further action on the Project will be taken on receipt of the technical report and the estimates for the Project.

Paradeep Port

116. Shri Surendranath Dwivedy:
Shri Linga Reddy:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) Whether the Paradeep Port has been completed to be ready to receive ships;

(b) whether any arrangement is being made to unload ships carrying foodgrains from U.S.A. at Paradeep; and

(c) if so, when this work is likely to start?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) Yes. The first stage of the development of Paradeep Port Project to handle two million tonnes of iron ore is nearing completion.

(b) and (c). Arrangements for receiving foodgrain vessels at Paradeep Port are under consideration. It is necessary to acquire two ocean going tugs for piloting the food ships into the Port. The tugs already ordered for Paradeep Port have not so far been completed and may be ready only by the end of the year. Therefore, some interim arrangements are being considered. The Port will be used for handling food ships as soon as the tugs are available.

Paradeep Port

117. Shri Surendranath Dwivedy:
Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) whether Government have received complaints about the violation of labour laws and irregular discharge

from service of the employees of Paradeep Port by the Chief Engineer, Paradeep Port;

(b) if so, the action taken and the nature of grievances;

(c) whether recognition has been given to any labour union at the Port for promotion of better and healthy labour management relationship; and

(d) if not, why?

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): (a) and (b). With the completion of the first phase of the Paradeep Port Project, it became necessary to retrench the surplus staff of the Project. Certain complaints were received that the provisions of the Industrial Disputes Act, 1947, were not being complied with by the Project authorities while serving notices of retrenchment on the surplus staff. The matter was examined on a reference from the Project authorities and they have been advised suitably.

(c) and (d). The Paradeep Port Project is now a Central Government Department. The question of recognition of a union of the employees of the Port Project is being examined with reference to the relevant rules of the Government of India.

Import of Foodgrains

118. Shri Shiv Charan Gupta: Will the Minister of Food, Agriculture, Community Development and Co-operation be pleased to state:

(a) the annual imports of foodgrains in the country in the Third Five Year Plan;

(b) how much subsidy Government have been paying every year in their distribution; and

(c) how much subsidy was paid in the last year of Second Five Year Plan?

The Minister of State in the Ministry of Food, Agriculture Community Development and Cooperation (Shri Govinda Menon): (a) Imports of foodgrains each year during the Third Five Year Plan period have been as under:—

Year	Quantity in '000 M.
1961-62 .	3199.4
1962-63 .	3888.3
1963-64 .	4721.9
1964-65 .	6689.4
1965-66 (Upto 31-1-66)	6356.0
(Expected imports during February and March, 1966)	1950.0

(b) and (c). With a view to stabilising the prices of foodgrains in the country and to make them available to the vulnerable sections of the community at reasonable prices, the imported foodgrains were issued at rates lower than their economic cost. For this purpose a scheme for the purchase of foodgrains has been in operation and the results of sale of foodgrains at subsidised prices are reflected in the accounts of the scheme as losses. The subsidy on this basis for five years commencing from the last year (1960-61) of the Second Five Year Plan has been as below:

Year	Amount of subsidy in crores of Rs.
1960-61 .	18.68
1961-62 .	19.25
1962-63 .	27.15
1963-64 .	33.87
1964-65 .	33.94

Accounts for the year 1965-66 are not yet complete.

Dairy Schemes

119. Shri Man Singh P. Patel: Will the Minister of Food, Agriculture, Community Development and Co-operation be pleased to state:

(a) how much amount was provided for Dairy Schemes in the Third Five Year Plan; and

(b) how much expenditure is likely to be incurred upto the end of March, 1966?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shinde): (a) Rs. 36.66 crores.

(b) About Rs. 34.67 crores.

Visit by Members of Delimitation Commission to Agartala

120. Shri Dasaratha Deb: Will the Minister of Law be pleased to state:

(a) whether it is a fact that the members of the Delimitation Commission visited Agartala (Tripura) in December, 1965;

(b) if so, whether any representation suggesting amendments to the proposal submitted by the Delimitation Commission for delimiting the Assembly and Parliamentary Constituencies in Tripura has been received by them from its associate member from Tripura who is now in detention under D.I.R.; and

(c) if so, what was the reaction of the Commission to that effect?

The Minister of State in the Ministry of Law (Shri C. B. Pattabhi Raman): (a) and (b). Yes, Sir.

(c) The representation of Shri Dasaratha Deb, one of the Associate Members, was duly considered by the Commission while formulating its proposals relating to the Delimitation of parliamentary and assembly constituencies in Tripura. These proposals were forwarded to Shri Dasaratha